

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

LOK SABHA

**UNSTARRED QUESTION NO. 3394
TO BE ANSWERED ON 10.08.2015**

IMPLEMENTATION OF ACT IN RAILWAYS

3394. SHRI BHARTRUHARI MAHTAB:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have been providing facilities and employment to persons with disabilities as mandated by the Persons with Disabilities (Equal Opportunities, Protection of Right and Full Participation) Act, 1995;**
- (b) if so, the details thereof;**
- (c) whether the cases of violation of the said Act by the Railways have come to the notice of the Government during each of the last three years and the current;**
- (d) if so, the details thereof, zone-wise; and**
- (e) the steps taken by the Government for proper implementation of the said Act in the Railways?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI MANOJ SINHA)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 3394 BY SHRI BHARTRUHARI MAHTAB TO BE ANSWERED IN LOK SABHA ON 10.08.2015 REGARDING IMPLEMENTATION OF ACT IN RAILWAYS

(a), (b) & (e) Pursuant to the Persons with Disabilities (Equal Opportunities, Protection of Right and Full Participation) Act, 1995, a policy was framed stipulating that a Railway servant who fails in a vision test or otherwise by virtue of disability acquired during service becomes physically incapable of performing the duties of the post which he occupies should not be dispensed with or reduced in rank, but should be shifted to some other post with the same pay scale and service benefits. Further, the persons with disabilities may be exempted from the rotational transfer policy/transfer and be allowed to continue in the same job, where they would have achieved the desired performance. Preference in place of posting at the time of transfer/promotion may be given to the persons with disability subject to the administrative constraints. The practice of considering choice of place of posting in case of persons with disabilities may be continued.

As regards employment to Persons with Disabilities, it is mentioned that as per the directives of DOP&T, the provisions of providing 3% reservation (1% each for Visually Handicapped, Hearing Handicapped & Orthopedically Handicapped) are being followed in the Railways.

(c) No, Madam.

(d) Does not arise.

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